

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

OP No.5 of 2013

Dated: 7th August, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Sabarmati Gas Ltd. Appellant (s)

Versus

Bharat Petroleum Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. Piyush Joshi, Adv.,
Ms. Nimisha S. Dutta, Adv. and
Ms. Sumiti Yadava, Adv.

Counsel for the Respondent(s): Mr. Ankit Jain, Adv. for R-2,
Mr. Rajat Navet, Adv. for R-1,
Mr. Rakesh Dewan for R-3

ORDER

The learned counsel for the Board takes notice on behalf of Board. There are so many allegations as against the Board referred to in the Application filed by the Petitioner. Therefore, the Board, Respondent No.-3 is directed to file reply giving explanation through an affidavit with reference to those allegations. The said affidavit should be filed on or before 21.08.2013 after serving copy on the other side.

Post the matter for hearing on **21.08.2013 at 1.00 P.M.**

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

pr/rt

